

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.30/(MAH)/2010
CA No.

CORAM:



Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.01.2017

NAME OF THE PARTIES: Dr. Vithal V. Kasbekar

V/s.
M/s. Sterlling Hospitals Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Adv. Vinit J. Mehta i/b SD Ibrahim Law Chambers	Adv for petitioner Adv for Respondent	 

ORDER

TCP No. 30/397-398/CLB/MB/MAH/2010

1. The Learned Counsels of both the sides are present.
2. Learned Representative of the Petitioner has informed about the sad demise of the Petitioner and seeking time to place on record the legal heirs of the Petitioner. Time is granted.
3. The Petitioner is expected to complete the requisite formalities of placing legal heirs on record on or before 5th of March, 2017. Thereafter the C.P. is now enlisted for hearing on 8th of March, 2017, duly communicated to both the sides.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

27th January, 2017.